

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/MP/2023

Subject : Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.

Petitioner : Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ASEJTPL
Shri Lakshyajit Singh Bagdwal, Advocate, ASEJTPL
Ms. Lavanya Panwar, Advocate, ASEJTPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Shri Aditya Vikram Jalan, Advocate, BYPL
Ms. Sadhvi Chhabra, Advocate, BYPL
Shri Jitesh Lakhra, Advocate, BYPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file a rejoinder to the reply filed by the Respondent/BYPL only yesterday. Allowing this request, the Commission granted the Petitioner three weeks to file its rejoinder.

2. SECI is directed to file the information called for vide RoP for the hearing dated 17.04.2026.
3. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

